

Corrigendum 1:

Sub:- For house keeping and facility management services at Bihar Vidhan Sabha Bhawan, Patna.

Based on the discussion in pre-bid meeting and based on various clarification queries received from the bidder. The assembly secretariat has decided to revise the following clauses of the tender document. Potential bidders are requested to take note of the same. No further changes requested from the bidders will be solicited in this matter. However, the Secretariat reserves the rights to publish additional corrigendum, if required.

Sr. No.	Clauses/Section Name as in RFP	Existing Clauses	Revised Clauses
1.	General conditions of contract(GCC) page no.-9 Clause-III-5	The contractor must employ adult and skilled labour only. The contractor shall be fully responsible for the conduct of his staff.	The contractor must employ adult and trained labour only. The contractor shall be fully responsible for the conduct of his staff.
2.	Financial Bid page no.-21 Clause-VIII-***	List of Cleaning Materials and Aids should be attached in separate sheet.	The clause mention as *** in the page no.-21 deleted.
3.	Instruction to tenderers page no.-8 Clause-II-17	The contractor may engage any sub-contractor to the extent of 40% of the contract award on explicit approval of employer. However, this will not relieve the main contractor from liability arising out of sub contract in the work. Employer may on its discretion pay directly to the sub-contractor part of sum due on behalf of Main contractor in case of default made in payment by the main contractor to the sub-contractor which shall be further adjusted from the main contractor due payment or by way of recovery from the main contractor.	The contractor can't engage any sub-contractor.